

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 24544/2018
(Arising out of impugned final judgment and order dated 27-08-2018
in WA No. 270/2016 passed by the High Court of Chhatisgarh At
Bilaspur)

SUKH PAL SINGH

Petitioner(s)

VERSUS

AVINASH SAMAL & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.128953/2018-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.128954/2018-EXEMPTION FROM
FILING O.T. and IA No.129493/2018-APPROPRIATE ORDERS/DIRECTIONS and
IA No.131919/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS and
IA No.129491/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS)

Date : 20-09-2018 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Mr. P. Parag Tripathi, Sr. Adv.
Mr. Praveen Jain, AOR
Mr. Apoorv K. Tripathi, Adv.
Mr. S.K. Tyagi, Adv.

For Respondent(s) Mr. K.K. Rai, Sr. Adv.
Mr. S.K. Pandey, Adv.
Mr. Chandrashekhar A. Chakalabbi, Adv.
Mr. Anshul Rai, Adv.
Mr. Awanish Kumar, Adv.
Ms. Sreoshi Chatterjee, Adv.
For M/s Dharmaprabhas Law Associates, AOR

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable in four weeks.

Mr. K.K. Rai, learned senior counsel, accepts notice on behalf
of respondent No. 1.

In the meantime, there shall be stay of the impugned judgment.

(SUSHIL KUMAR RAKHEJA)

(ANITA RANI AHUJA)

AR-CUM-PS

COURT MASTER (NSH)